NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI (28)C.P.(I.B)-56/7/(MB)/2018

MA 1111/2018

CORAM:

Present: SHRI M.K. SHRAWAT

MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY **LAW TRIBUNAL ON 30.10.2018**

NAME OF THE PARTIES: Anil Sitaram Vaidya (Assets Reconstruction Company (India) Ltd.)

V/s.

Kokama International Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

- 1. The Learned RP along with the Learned Representative is present.
- 2. MA 1111/2018:- This Application is to pass an Order under section 33(2) of the Insolvency Code. Examined the contents of the Application. examined the Resolution passed by the COC consisting only one member i.e. Petitioner creditor. On the basis of the declaration of the RP that there is no Resolution Plan and the only asset left is Factory premise and land;the COC has decided to liquidate the assets. Placed on record two Valuation Reports duly considered. It is also considered that the basis of Valuation is as per the comparative rate of the area and MIDC rate. Finally this is fit case to Order for Liquidation. Ordered accordingly. The RP is to perform the duty as Liquidator, so as to comply with the Liquidation process such as public announcement and revert back the progress. The matter is adjourned to 20.12.2018. With these Directions MA 1111/2018 is allowed.

SD/-

M.K. SHRAWAT Member (Judicial)

30.10.2018 HHS

> Certified True Copy Copy Issued "free of cost" on 20/12/2018

Assistant Registrar

National Company Law Tribunal Mumbai Bench



